

No. 11850

MULTILATERAL

Berne Convention for the Protection of Literary and Artistic Works of September 9, 1886, completed at Paris on May 4, 1896, revised at Berlin on November 13, 1908, completed at Berne on March 20, 1914, revised at Rome on June 2, 1928, revised at Brussels on June 26, 1948, and revised at Stockholm on July 14, 1967 (with Protocol regarding developing countries). Done at Stockholm on 14 July 1967

Authentic texts: French and English.

Registered by the Director General of the World Intellectual Property Organization, acting on behalf of the Parties, on 30 June 1972.

MULTILATÉRAL

Convention de Berne pour la protection des œuvres littéraires et artistiques du 9 septembre 1886, complétée à Paris le 4 mai 1896, révisée à Berlin le 13 novembre 1908, complétée à Berne le 20 mars 1914, révisée à Rome le 2 juin 1928, révisée à Bruxelles le 26 juin 1948 et révisée à Stockholm le 14 juillet 1967 (avec Protocole relatif aux pays en voie de développement). Conclue à Stockholm le 14 juillet 1967

Textes authentiques : français et anglais.

Enregistrée par le Directeur général de l'Organisation mondiale de la propriété intellectuelle, agissant au nom des parties, le 30 juin 1972.

BERNE CONVENTION FOR THE PROTECTION OF LITERARY AND ARTISTIC WORKS OF SEPTEMBER 9, 1886,¹ COMPLETED AT PARIS ON MAY 4, 1896,² REVISED AT BERLIN ON NOVEMBER 13, 1908,³ COMPLETED AT BERNE ON MARCH 20, 1914,⁴ REVISED AT ROME ON JUNE 2, 1928,⁵ REVISED AT BRUSSELS ON JUNE 26, 1948,⁶ AND REVISED AT STOCKHOLM ON JULY 14, 1967⁷

The countries of the Union, being equally animated by the desire to protect, in as effective and uniform a manner as possible, the rights of authors in their literary and artistic works,

Have resolved to revise and to complete the Act signed at Berne on September 9, 1886¹, completed at Paris on May 4, 1896,² revised at Berlin on November 13, 1908,³ completed at Berne on March 20, 1914,⁴ revised at Rome on June 2, 1928,⁵ and revised at Brussels on June 26, 1948.⁶

¹ *British and Foreign State Papers*, vol. 77, p. 22.

² *Ibid.*, vol. 88, p. 36.

³ League of Nations, *Treaty Series*, vol. I, p. 217.

⁴ *Ibid.*, p. 243.

⁵ *Ibid.*, vol. CXXIII, p. 233.

⁶ United Nations, *Treaty Series*, vol. 331, p. 217.

⁷ The Convention came into force insofar as concerns its articles 22 to 38⁽¹⁾ on 29 January 1970 or 26 February 1970 (see ⁽²⁾ below), i.e. three months after the deposit with the Director of the United International Bureaux for the protection of intellectual property (BIRPI) of the seventh instrument of ratification or accession not made subject to the reservation provided for by article 28 (1) (b) (ii), in accordance with article 28 (2) and (3):

Country	Date of deposit of the instrument of ratification or accession (a)	
	20 June	1968 ⁽²⁾
German Democratic Republic	19 September	1968
Senegal		
(With a declaration.)*		
United Kingdom of Great Britain and Northern Ireland	26 February	1969 ^a
(With a declaration to the effect that the accession shall not apply to articles 1 to 21 of the Convention, or the Protocol.)		
Spain	6 June	1969
(With a declaration to the effect that the ratification applies to articles 22 to 26.)		
Israel	30 July	1969
(With a declaration to the effect that the accession shall not apply to articles 1 to 21 of the Convention, or the Protocol.)		
Sweden	12 August	1969
(With a declaration to the effect that the ratification shall not apply to articles 1 to 20, and with the declaration provided for by article 5 (1) (b) of the Protocol.)*		
Romania	29 October	1969
(With a reservation and declaration.)*		
Pakistan ⁽³⁾	26 November	1969 ^a
(With reservations.)*		

* See p. 302 of this volume for the text of the reservations and declarations made upon ratification.

⁽¹⁾ On the date of registration, the conditions provided for by article 28 (2) for the entry into force of article 1 to 21 of the *Convention* were not yet met.

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Consequently, the undersigned Plenipotentiaries, having presented their full powers, recognized as in good and due form, have agreed as follows:

Article 1

The countries to which this Convention applies constitute a Union for the protection of the rights of authors in their literary and artistic works.

(Footnote 7 continued from page 223).

(²) The Governments of the following States have sent communications to the depositary to the effect that they objected to the instrument deposited by the German Democratic Republic: Argentina, Belgium, Canada, Denmark, Federal Republic of Germany, France, Gabon, Greece, Haiti, Holy See, Iceland, Iran, Ireland, Israel, Japan, Luxembourg, Madagascar, Niger, Portugal, South Africa, Spain, United Kingdom of Great Britain and Northern Ireland, United States of America.

As a consequence, those Governments considered that articles 22 to 38 of the Convention had not come into force until 26 February 1970, i.e. three months after the deposit of the instrument of ratification by Pakistan, the seventh country—not taking into account the instrument deposited in the name of the German Democratic Republic—to have deposited an instrument of ratification or accession without availing itself of the reservation provided for by article 28, (1), (b), (i).

(³) Seventh country to have deposited an instrument of ratification or accession, not taking into account the instrument deposited in the name of the German Democratic Republic: see(²) above.

Subsequently, the Convention came into force insofar as concerns its articles 22 to 38, with respect to each of the following countries, which did not make the declaration provided for by article 28 (1) (b) (ii), after notification by the Director General of the World Intellectual Property Organization (WIPO) (the Director of the United International Bureaux for the Protection of Intellectual Property (BIRPI), before 22 September 1970) of the deposit of their instrument of ratification or accession, in accordance with the provisions of article 28 (2) (c):

Country	Date of notification of deposit of instrument of ratification, or accession (a)		Date of entry into force	
	Date	Year	Date	Year
Australia*	25 May	1972 ^a	25 August	1972
Canada*	7 April	1970 ^a	7 July	1970
Chad	25 August	1971 ^a	25 November	1971
Denmark**	4 February	1970	4 May	1970
Federal Republic of Germany	19 June	1970	19 September	1970
(With a declaration to the effect that the ratification shall not apply to articles 1 to 21 of the Convention, or the Protocol. Equally with a declaration to the effect that the Convention shall also apply to <i>Land Berlin</i> with effect from the day it will come into force for the Federal Republic of Germany.)				
Fiji*	15 December	1971 ^a	15 March	1972
Finland**	15 June	1970	15 September	1970
Ireland**	21 September	1970	21 December	1970
Liechtenstein**	25 February	1972	25 May	1972
Morocco**	6 May	1971	6 August	1971
Pakistan(¹)	28 November	1969 ^a	28 February	1970
(With reservations.)(²)				
Switzerland**	4 February	1970	4 May	1970

* With a declaration to the effect that the accession shall not apply to articles 1 to 21 of the Convention, or the Protocol.

** With a declaration to the effect that the ratification shall not apply to articles 1 to 21 of the Convention, or the Protocol.

(¹) Eighth instrument deposited, taking into account the instrument deposited in the name of the German Democratic Republic: see (²) above.

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Article 2

(1) The expression “literary and artistic works” shall include every production in the literary, scientific and artistic domain, whatever may be the mode or form of its expression, such as books, pamphlets and other writings; lectures, addresses, sermons and other works of the same nature; dramatic or dramatico-musical works; choreographic works and entertainments in dumb show; musical compositions with or without words; cinematographic works to which are assimilated works expressed by a process analogous to cinematography; works of drawing, painting, architecture, sculpture, engraving and lithography; photographic works to which are assimilated works expressed by a process analogous to photography; works of applied art; illustrations, maps, plans, sketches and three-dimensional works relative to geography, topography, architecture or science.

(2) It shall, however, be a matter for legislation in the countries of the Union to prescribe that works in general or any specified categories of works shall not be protected unless they have been fixed in some material form.

(3) Translations, adaptations, arrangements of music and other alterations of a literary or artistic work shall be protected as original works without prejudice to the copyright in the original work.

(Footnote 7 continued from page 225)

(2) See p. 302 of this volume for the text of the reservations and declarations made upon ratification.

Furthermore, the following countries deposited with the Director General of the World Intellectual Property Organization (WIPO) (the Director of the United International Bureaux for the Protection of Intellectual Property (BIRPI), before 22 September 1970) a notification to the effect that they desired to exercise the rights provided for under articles 22 to 26 of the Convention as if they were bound by those articles, the said notification to take effect in each case on the date of its receipt, in accordance with article 38 (2):

<i>Country</i>	<i>Date of receipt of notification</i>		<i>Country</i>	<i>Date of receipt of notification</i>	
Argentina	23 July	1971	Italy	29 April	1970
Australia	21 September	1971	Ivory Coast	21 August	1970
Belgium	20 May	1970	Japan	17 September	1970
Brazil	9 June	1970	Luxembourg	20 March	1970
Bulgaria	24 March	1970	Malta	21 September	1970
Cameroon	22 September	1970	Morocco*	14 September	1970
Czechoslovakia	4 August	1970	Netherlands	11 September	1970
Dahomey	25 September	1970	Niger	26 June	1970
France	8 June	1970	Norway	22 July	1970
Gabon	24 September	1970	Portugal	25 August	1970
Greece	21 September	1970	South Africa	17 September	1970
Holy See	16 September	1970	Tunisia	18 September	1970
Hungary	14 September	1970	Turkey	17 September	1970
Ireland*	4 March	1968	Yugoslavia	20 July	1970

* Instrument of ratification deposited subsequently; see above.

(4) It shall be a matter for legislation in the countries of the Union to determine the protection to be granted to official texts of a legislative, administrative and legal nature, and to official translations of such texts.

(5) Collections of literary or artistic works such as encyclopaedias and anthologies which, by reason of the selection and arrangement of their contents, constitute intellectual creations shall be protected as such, without prejudice to the copyright in each of the works forming part of such collections.

(6) The works mentioned in this Article shall enjoy protection in all countries of the Union. This protection shall operate for the benefit of the author and his successors in title.

(7) Subject to the provisions of Article 7 (4) of this Convention, it shall be a matter for legislation in the countries of the Union to determine the extent of the application of their laws to works of applied art and industrial designs and models, as well as the conditions under which such works, designs and models shall be protected. Works protected in the country of origin solely as designs and models shall be entitled in another country of the Union only to such special protection as is granted in that country to designs and models; however, if no such special protection is granted in that country, such works shall be protected as artistic works.

(8) The protection of this Convention shall not apply to news of the day nor to miscellaneous facts having the character of mere items of press information.

Article 2bis

(1) It shall be a matter for legislation in the countries of the Union to exclude, wholly or in part, from the protection provided by the preceding Article political speeches and speeches delivered in the course of legal proceedings.

(2) It shall also be a matter for legislation in the countries of the Union to determine the conditions under which lectures, addresses and other works of the same nature which are delivered in public may be reproduced by the press, broadcast, communicated to the public by wire and made the subject of public communication as envisaged in Article 11^{bis} (1) of this Convention, when such use is justified by the informatory purpose.

(3) Nevertheless, the author shall enjoy the exclusive right of making a collection of his works mentioned in the preceding paragraphs.

Article 3

- (1) The protection of this Convention shall apply to:
- (a) authors who are nationals of one of the countries of the Union, for their works, whether published or not;
 - (b) authors who are not nationals of one of the countries of the Union, for their works first published in one of those countries, or simultaneously in a country outside the Union and in a country of the Union.

(2) Authors who are not nationals of one of the countries of the Union but who have their habitual residence in one of them shall, for the purposes of this Convention, be assimilated to nationals of that country.

(3) The expression “published works” means works published with the consent of their authors, whatever may be the means of manufacture of the copies, provided that the availability of such copies has been such as to satisfy the reasonable requirements of the public, having regard to the nature of the work. The performance of a dramatic, dramatico-musical, cinematographic or musical work, the public recitation of a literary work, the communication by wire or the broadcasting of literary or artistic works, the exhibition of a work of art and the construction of a work of architecture shall not constitute publication.

(4) A work shall be considered as having been published simultaneously in several countries if it has been published in two or more countries within thirty days of its first publication.

Article 4

The protection of this Convention shall apply, even if the conditions of Article 3 are not fulfilled, to:

- (a) authors of cinematographic works the maker of which has his headquarters or habitual residence in one of the countries of the Union;
- (b) authors of works of architecture, erected in a country of the Union or of other artistic works incorporated in a building or other structure located in a country of the Union.

Article 5

(1) Authors shall enjoy, in respect of works for which they are protected under this Convention, in countries of the Union other than the country of origin, the rights which their respective laws do now or may

hereafter grant to their nationals, as well as the rights specially granted by this Convention.

(2) The enjoyment and the exercise of these rights shall not be subject to any formality; such enjoyment and such exercise shall be independent of the existence of protection in the country of origin of the work. Consequently, apart from the provisions of this Convention, the extent of protection, as well as the means of redress afforded to the author to protect his rights, shall be governed exclusively by the laws of the country where protection is claimed.

(3) Protection in the country of origin is governed by domestic law. However, when the author is not a national of the country of origin of the work for which he is protected under this Convention, he shall enjoy in that country the same rights as national authors.

(4) The country of origin shall be considered to be

- (a) in the case of works first published in a country of the Union, that country; in the case of works published simultaneously in several countries of the Union which grant different terms of protection, the country whose legislation grants the shortest term of protection;
- (b) in the case of works published simultaneously in a country outside the Union and in a country of the Union, the latter country;
- (c) in the case of unpublished works or of works first published in a country outside the Union, without simultaneous publication in a country of the Union, the country of the Union of which the author is a national, provided that:
 - (i) when these are cinematographic works the maker of which has his headquarters or his habitual residence in a country of the Union, the country of origin shall be that country, and
 - (ii) when these are works of architecture erected in a country of the Union or other artistic works incorporated in a building or other structure located in a country of the Union, the country of origin shall be that country.

Article 6

(1) Where any country outside the Union fails to protect in an adequate manner the works of authors who are nationals of one of the countries of the Union, the latter country may restrict the protection given to the works of authors who are, at the date of the first publication thereof, nationals of the other country and are not habitually resident in one of the

countries of the Union. If the country of first publication avails itself of this right, the other countries of the Union shall not be required to grant to works thus subjected to special treatment a wider protection than that granted to them in the country of first publication.

(2) No restrictions introduced by virtue of the preceding paragraph shall affect the rights which an author may have acquired in respect of a work published in a country of the Union before such restrictions were put into force.

(3) The countries of the Union which restrict the grant of copyright in accordance with this Article shall give notice thereof to the Director General of the World Intellectual Property Organization (hereinafter designated as "the Director General") by a written declaration specifying the countries in regard to which protection is restricted, and the restrictions to which rights of authors who are nationals of those countries are subjected. The Director General shall immediately communicate this declaration to all the countries of the Union.

Article 6bis

(1) Independently of the author's economic rights, and even after the transfer of the said rights, the author shall have the right to claim authorship of the work and to object to any distortion, mutilation or other modification of, or other derogatory action in relation to, the said work, which would be prejudicial to his honor or reputation.

(2) The rights granted to the author in accordance with the preceding paragraph shall, after his death, be maintained, at least until the expiry of the economic rights, and shall be exercisable by the persons or institutions authorized by the legislation of the country where protection is claimed. However, those countries whose legislation, at the moment of their ratification of or accession to this Act, does not provide for the protection after the death of the author of all the rights set out in the preceding paragraph may provide that some of these rights may, after his death, cease to be maintained.

(3) The means of redress for safeguarding the rights granted by this Article shall be governed by the legislation of the country where protection is claimed.

Article 7

(1) The term of protection granted by this Convention shall be the life of the author and fifty years after his death.

(2) However, in the case of cinematographic works, the countries of the Union may provide that the term of protection shall expire fifty years after the work has been made available to the public with the consent of the author, or, failing such an event within fifty years from the making of such a work, fifty years after the making.

(3) In the case of anonymous or pseudonymous works, the term of protection granted by this Convention shall expire fifty years after the work has been lawfully made available to the public. However, when the pseudonym adopted by the author leaves no doubt as to his identity, the term of protection shall be that provided in paragraph (1). If the author of an anonymous or pseudonymous work discloses his identity during the above-mentioned period, the term of protection applicable shall be that provided in paragraph (1). The countries of the Union shall not be required to protect anonymous or pseudonymous works in respect of which it is reasonable to presume that their author has been dead for fifty years.

(4) It shall be a matter for legislation in the countries of the Union to determine the term of protection of photographic works and that of works of applied art in so far as they are protected as artistic works; however, this term shall last at least until the end of a period of twenty-five years from the making of such a work.

(5) The term of protection subsequent to the death of the author and the terms provided by paragraphs (2), (3) and (4), shall run from the date of death or of the event referred to in those paragraphs, but such terms shall always be deemed to begin on the 1st of January of the year following the death or such event.

(6) The countries of the Union may grant a term of protection in excess of those provided by the preceding paragraphs.

(7) Those countries of the Union bound by the Rome Act of this Convention, which grant, in their national legislation in force at the time of signature of the present Act, shorter terms of protection than those provided for in the preceding paragraphs, shall have the right to maintain such terms when ratifying or acceding to the present Act.

(8) In any case, the term shall be governed by the legislation of the country where protection is claimed; however, unless the legislation of that country otherwise provides, the term shall not exceed the term fixed in the country of origin of the work.

Article 7bis

The provisions of the preceding Article shall also apply in the case of a work of joint authorship, provided that the terms measured from the death of the author shall be calculated from the death of the last surviving author.

Article 8

Authors of literary and artistic works protected by this Convention shall enjoy the exclusive right of making and of authorizing the translation of their works throughout the term of protection of their rights in the original works.

Article 9

(1) Authors of literary and artistic works protected by this Convention shall have the exclusive right of authorizing the reproduction of these works, in any manner or form.

(2) It shall be a matter for legislation in the countries of the Union to permit the reproduction of such works in certain special cases, provided that such reproduction does not conflict with a normal exploitation of the work and does not unreasonably prejudice the legitimate interests of the author.

(3) Any sound or visual recording shall be considered as a reproduction for the purposes of this Convention.

Article 10

(1) It shall be permissible to make quotations from a work which has already been lawfully made available to the public, provided that their making is compatible with fair practice, and their extent does not exceed that justified by the purpose, including quotations from newspaper articles and periodicals in the form of press summaries.

(2) It shall be a matter for legislation in the countries of the Union, and for special agreements existing or to be concluded between them, to permit the utilization, to the extent justified by the purpose, of literary or artistic works by way of illustration in publications, broadcasts or sound or visual recordings for teaching, provided such utilization is compatible with fair practice.

(3) Where use is made of works in accordance with the preceding paragraphs of this Article, mention shall be made of the source, and of the name of the author, if it appears thereon.

Article 10bis

(1) It shall be a matter for legislation in the countries of the Union to permit the reproduction by the press, the broadcasting or the communication to the public by wire, of articles published in newspapers or periodicals on current economic, political or religious topics, and of broadcast works of the same character, in cases in which the reproduction, broadcasting or such communication thereof is not expressly reserved. Nevertheless, the source must always be clearly indicated; the legal consequences of a breach of this obligation shall be determined by the legislation of the country where protection is claimed.

(2) It shall also be a matter for legislation in the countries of the Union to determine the conditions under which, for the purpose of reporting current events by means of photography, cinematography, broadcasting or communication to the public by wire, literary or artistic works seen or heard in the course of the event may, to the extent justified by the informatory purpose, be reproduced and made available to the public.

Article 11

(1) Authors of dramatic, dramatico-musical and musical works shall enjoy the exclusive right of authorizing:

- (i) the public performance of their works, including such public performance by any means or process;
- (ii) any communication to the public of the performance of their works.

(2) Authors of dramatic or dramatico-musical works shall enjoy, during the full term of their rights in the original works, the same rights with respect to translations thereof.

Article 11bis

(1) Authors of literary and artistic works shall enjoy the exclusive right of authorizing:

- (i) the broadcasting of their works or the communication thereof to the public by any other means of wireless diffusion of signs, sounds or images;

- (ii) any communication to the public by wire or by rebroadcasting of the broadcast of the work, when this communication is made by an organization other than the original one;
- (iii) the public communication by loudspeaker or any other analogous instrument transmitting, by signs, sounds or images, the broadcast of the work.

(2) It shall be a matter for legislation in the countries of the Union to determine the conditions under which the rights mentioned in the preceding paragraph may be exercised, but these conditions shall apply only in the countries where they have been prescribed. They shall not in any circumstances be prejudicial to the moral rights of the author, nor to his right to obtain equitable remuneration which, in the absence of agreement, shall be fixed by competent authority.

(3) In the absence of any contrary stipulation, permission granted in accordance with paragraph (1) of this Article shall not imply permission to record, by means of instruments recording sounds or images, the work broadcast. It shall, however, be a matter for legislation in the countries of the Union to determine the regulations for ephemeral recordings made by a broadcasting organization by means of its own facilities and used for its own broadcasts. The preservation of these recordings in official archives may, on the ground of their exceptional documentary character, be authorized by such legislation.

Article 11^{ter}

(1) Authors of literary works shall enjoy the exclusive right of authorizing:

- (i) the public recitation of their works, including such public recitation by any means or process;
- (ii) any communication to the public of the recitation of their works.

(2) Authors of literary works shall enjoy, during the full term of their rights in the original works, the same rights with respect to translations thereof.

Article 12

Authors of literary or artistic works shall enjoy the exclusive right of authorizing adaptations, arrangements and other alterations of their works.

Article 13

(1) Each country of the Union may impose for itself reservations and conditions on the exclusive right granted to the author of a musical work and to the author of any words, the recording of which together with the musical work has already been authorized by the latter, to authorize the sound recording of that musical work, together with such words, if any; but all such reservations and conditions shall apply only in the countries which have imposed them and shall not, in any circumstances, be prejudicial to the rights of these authors to obtain equitable remuneration which, in the absence of agreement, shall be fixed by competent authority.

(2) Recordings of musical works made in a country of the Union in accordance with Article 13 (3) of the Convention signed at Rome on June 2, 1928, and at Brussels on June 26, 1948, may be reproduced in that country without the permission of the author of the musical work until a date two years after that country becomes bound by this Act.

(3) Recordings made in accordance with paragraphs (1) and (2) of this Article and imported without permission from the parties concerned into a country where they are treated as infringing recordings shall be liable to seizure.

Article 14

(1) Authors of literary or artistic works shall have the exclusive right of authorizing:

- (i) the cinematographic adaptation and reproduction of these works, and the distribution of the works thus adapted or reproduced;
- (ii) the public performance and communication to the public by wire of the works thus adapted or reproduced.

(2) The adaptation into any other artistic form of a cinematographic production derived from literary or artistic works shall, without prejudice to the authorization of the author of the cinematographic production, remain subject to the authorization of the authors of the original works.

(3) The provisions of Article 13 (1) shall not apply.

Article 14bis

(1) Without prejudice to the copyright in any work which may have been adapted or reproduced, a cinematographic work shall be protected as an original work. The owner of copyright in a cinematographic work shall

enjoy the same rights as the author of an original work, including the rights referred to in the preceding Article.

(2) (a) Ownership of copyright in a cinematographic work shall be a matter for legislation in the country where protection is claimed.

(b) However, in the countries of the Union which, by legislation, include among the owners of copyright in a cinematographic work authors who have brought contributions to the making of the work, such authors, if they have undertaken to bring such contributions, may not, in the absence of any contrary or special stipulation, object to the reproduction, distribution, public performance, communication to the public by wire, broadcasting or any other communication to the public, or to the subtitling or dubbing of texts, of the work.

(c) The question whether or not the form of the undertaking referred to above should, for the application of the preceding subparagraph (b), be in a written agreement or a written act of the same effect shall be a matter for the legislation of the country where the maker of the cinematographic work has his headquarters or habitual residence. However, it shall be a matter for the legislation of the country of the Union where protection is claimed to provide that the said undertaking shall be in a written agreement or a written act of the same effect. The countries whose legislation so provides shall notify the Director General by means of a written declaration, which will be immediately communicated by him to all the other countries of the Union.

(d) By "contrary or special stipulation" is meant any restrictive condition which is relevant to the aforesaid undertaking.

(3) Unless the national legislation provides to the contrary, the provisions of paragraph (2) (b) above shall not be applicable to authors of scenarios, dialogues and musical works created for the making of the cinematographic work, nor to the principal director thereof. However, those countries of the Union whose legislation does not contain rules providing for the application of the said paragraph (2) (b) to such director shall notify the Director General by means of a written declaration, which will be immediately communicated by him to all the other countries of the Union.

Article 14^{ter}

(1) The author, or after his death (the persons or institutions authorized by national legislation, shall, with respect to original works of art and original manuscripts of writers and composers, enjoy the inalienable right to an interest in any sale of the work subsequent to the first transfer by the author of the work.

(2) The protection provided by the preceding paragraph may be claimed in a country of the Union only if legislation in the country to which the author belongs so permits, and to the extent permitted by the country where this protection is claimed.

(3) The procedure for collection and the amounts shall be matters for determination by national legislation.

Article 15

(1) In order that the author of a literary or artistic work protected by this Convention shall, in the absence of proof to the contrary, be regarded as such, and consequently be entitled to institute infringement proceedings in the countries of the Union, it shall be sufficient for his name to appear on the work in the usual manner. This paragraph shall be applicable even if this name is a pseudonym, where the pseudonym adopted by the author leaves no doubt as to his identity.

(2) The person or body corporate whose name appears on a cinematographic work in the usual manner shall, in the absence of proof to the contrary, be presumed to be the maker of the said work.

(3) In the case of anonymous and pseudonymous works, other than those referred to in paragraph (1) above, the publisher whose name appears on the work shall, in the absence of proof to the contrary, be deemed to represent the author, and in this capacity he shall be entitled to protect and enforce the author's rights. The provisions of this paragraph shall cease to apply when the author reveals his identity and establishes his claim to authorship of the work.

(4) (a) In the case of unpublished works where the identity of the author is unknown, but where there is every ground to presume that he is a national of a country of the Union, it shall be a matter for legislation in that country to designate the competent authority who shall represent the author and shall be entitled to protect and enforce his rights in the countries of the Union.

(b) Countries of the Union which make such designation under the terms of this provision shall notify the Director General by means of a written declaration giving full information concerning the authority thus designated. The Director General shall at once communicate this declaration to all other countries of the Union.

Article 16

(1) Infringing copies of a work shall be liable to seizure in any country of the Union where the work enjoys legal protection.

(2) The provisions of the preceding paragraph shall also apply to reproductions coming from a country where the work is not protected, or has ceased to be protected.

(3) The seizure shall take place in accordance with the legislation of each country.

Article 17

The provisions of this Convention cannot in any way affect the right of the Government of each country of the Union to permit, to control, or to prohibit by legislation or regulation, the circulation, presentation, or exhibition of any work or production in regard to which the competent authority may find it necessary to exercise that right.

Article 18

(1) This Convention shall apply to all works which, at the moment of its coming into force, have not yet fallen into the public domain in the country of origin through the expiry of the term of protection.

(2) If, however, through the expiry of the term of protection which was previously granted, a work has fallen into the public domain of the country where protection is claimed, that work shall not be protected anew.

(3) The application of this principle shall be subject to any provisions contained in special conventions to that effect existing or to be concluded between countries of the Union. In the absence of such provisions, the respective countries shall determine, each in so far as it is concerned, the conditions of application of this principle.

(4) The preceding provisions shall also apply in the case of new accessions to the Union and to cases in which protection is extended by the application of Article 7 or by the abandonment of reservations.

Article 19

The provisions of this Convention shall not preclude the making of a claim to the benefit of any greater protection which may be granted by legislation in a country of the Union.

Article 20

The Governments of the countries of the Union reserve the right to enter into special agreements among themselves, in so far as such agree-

ments grant to authors more extensive rights than those granted by the Convention, or contain other provisions not contrary to this Convention. The provisions of existing agreements which satisfy these conditions shall remain applicable.

Article 21

(1) Special provisions regarding developing countries are included in a protocol entitled "Protocol Regarding Developing Countries."

(2) Subject to the provisions of Article 28 (1) (b) (i) and (c), the Protocol Regarding Developing Countries forms an integral part of the present Act.

Article 22

(1) (a) The Union shall have an Assembly consisting of those countries of the Union which are bound by Articles 22 to 26.

(b) The Government of each country shall be represented by one delegate, who may be assisted by alternate delegates, advisors, and experts.

(c) The expenses of each delegation shall be borne by the Government which has appointed it.

(2) (a) The Assembly shall:

- (i) deal with all matters concerning the maintenance and development of the Union and the implementation of this Convention;
- (ii) give directions concerning the preparation for conferences of revision to the International Bureau of Intellectual Property (hereinafter designated as "the International Bureau") referred to in the Convention establishing the World Intellectual Property Organization¹ (hereinafter designated as "the Organization"), due account being taken of any comments made by those countries of the Union which are not bound by Articles 22 to 26;
- (iii) review and approve the reports and activities of the Director General of the Organization concerning the Union, and give him all necessary instructions concerning matters within the competence of the Union;
- (iv) elect the members of the Executive Committee of the Assembly;
- (v) review and approve the reports and activities of its Executive Committee, and give instructions to such Committee;

¹ United Nations, *Treaty Series*, vol. 827, p. 3.

- (vi) determine the program and adopt the triennial budget of the Union, and approve its final accounts;
- (vii) adopt the financial regulations of the Union;
- (viii) establish such committees of experts and working groups as may be necessary for the work of the Union;
- (ix) determine which countries not members of the Union and which intergovernmental and international non-governmental organizations shall be admitted to its meetings as observers;

- (x) adopt amendments to Articles 22 to 26;
- (xi) take any other appropriate action designed to further the objectives of the Union;
- (xii) exercise such other functions as are appropriate under this Convention;
- (xiii) subject to its acceptance, exercise such rights as are given to it in the Convention establishing the Organization.

(b) With respect to matters which are of interest also to other Unions administered by the Organization, the Assembly shall make its decisions after having heard the advice of the Coordination Committee of the Organization.

(3) (a) Each country member of the Assembly shall have one vote.

(b) One half of the countries members of the Assembly shall constitute a quorum.

(c) Notwithstanding the provisions of subparagraph (b), if, in any session, the number of countries represented is less than one half but equal to or more than one third of the countries members of the Assembly, the Assembly may make decisions but, with the exception of decisions concerning its own procedure, all such decisions shall take effect only if the following conditions are fulfilled. The International Bureau shall communicate the said decisions to the countries members of the Assembly which were not represented and shall invite them to express in writing their vote or abstention within a period of three months from the date of the communication. If, at the expiration of this period, the number of countries having thus expressed their vote or abstention attains the number of countries which was lacking for attaining the quorum in the session itself, such decisions shall take effect provided that at the same time the required majority still obtains.

(d) Subject to the provisions of Article 26 (2), the decisions of the Assembly shall require two thirds of the votes cast.

(e) Abstentions shall not be considered as votes.

(f) A delegate may represent, and vote in the name of, one country only.

(g) Countries of the Union not members of the Assembly shall be admitted to its meetings as observers.

(4) (a) The Assembly shall meet once in every third calendar year in ordinary session upon convocation by the Director General and, in the absence of exceptional circumstances, during the same period and at the same place as the General Assembly of the Organization.

(b) The Assembly shall meet in extraordinary session upon convocation by the Director General, at the request of the Executive Committee or at the request of one fourth of the countries members of the Assembly.

(5) The Assembly shall adopt its own rules of procedure.

Article 23

(1) The Assembly shall have an Executive Committee.

(2) (a) The Executive Committee shall consist of countries elected by the Assembly from among countries members of the Assembly. Furthermore, the country on whose territory the Organization has its headquarters shall, subject to the provisions of Article 25 (7) (b), have an *ex officio* seat on the Committee.

(b) The Government of each country member of the Executive Committee shall be represented by one delegate, who may be assisted by alternate delegates, advisors, and experts.

(c) The expenses of each delegation shall be borne by the Government which has appointed it.

(3) The number of countries members of the Executive Committee shall correspond to one fourth of the number of countries members of the Assembly. In establishing the number of seats to be filled, remainders after division by four shall be disregarded.

(4) In electing the members of the Executive Committee, the Assembly shall have due regard to an equitable geographical distribution and to the need for countries party to the Special Agreements which might be established in relation with the Union to be among the countries constituting the Executive Committee.

(5) (a) Each member of the Executive Committee shall serve from the close of the session of the Assembly which elected it to the close of the next ordinary session of the Assembly.

(b) Members of the Executive Committee may be re-elected, but not more than two-thirds of them.

(c) The Assembly shall establish the details of the rules governing the election and possible re-election of the members of the Executive Committee.

(6) (a) The Executive Committee shall:

- (i) prepare the draft agenda of the Assembly;
- (ii) submit proposals to the Assembly respecting the draft program and triennial budget of the Union, prepared by the Director General;
- (iii) approve, within the limits of the program and the triennial budget, the specific yearly budgets and programs prepared by the Director General;
- (iv) submit, with appropriate comments, to the Assembly the periodical reports of the Director General and the yearly audit reports on the accounts;
- (v) in accordance with the decisions of the Assembly and having regard to circumstances arising between two ordinary sessions of the Assembly, take all necessary measures to ensure the execution of the program of the Union by the Director General;
- (vi) perform such other functions as are allocated to it under this Convention.

(b) With respect to matters which are of interest also to other Unions administered by the Organization, the Executive Committee shall make its decisions after having heard the advice of the Coordination Committee of the Organization.

(7) (a) The Executive Committee shall meet once a year in ordinary session upon convocation by the Director General, preferably during the same period and at the same place as the Coordination Committee of the Organization.

(b) The Executive Committee shall meet in extraordinary session upon convocation by the Director General, either on his own initiative, or at the request of its Chairman or one fourth of its members.

(8) (a) Each country member of the Executive Committee shall have one vote.

(b) One half of the members of the Executive Committee shall constitute a quorum.

(c) Decisions shall be made by a simple majority of the votes cast.

(d) Abstentions shall not be considered as votes.

(e) A delegate may represent, and vote in the name of, one country only.

(9) Countries of the Union not members of the Executive Committee shall be admitted to its meetings as observers.

(10) The Executive Committee shall adopt its own rules of procedure.

Article 24

(1) (a) The administrative tasks with respect to the Union shall be performed by the International Bureau, which is a continuation of the Bureau of the Union united with the Bureau of the Union established by the International Convention for the Protection of Industrial Property.¹

(b) In particular, the International Bureau shall provide the secretariat of the various organs of the Union.

(c) The Director General of the Organization shall be the chief executive of the Union and shall represent the Union.

(2) The International Bureau shall assemble and publish information concerning the protection of copyright. Each country of the Union shall promptly communicate to the International Bureau all new laws and official texts concerning the protection of copyright.

(3) The International Bureau shall publish a monthly periodical.

(4) The International Bureau shall, on request, furnish information to any country of the Union on matters concerning the protection of copyright.

(5) The International Bureau shall conduct studies, and shall provide services, designed to facilitate the protection of copyright.

(6) The Director General and any staff member designated by him shall participate, without the right to vote, in all meetings of the Assembly, the Executive Committee, and any other committee of experts or working group. The Director General, or a staff member designated by him, shall be *ex officio* secretary of these bodies.

(7) (a) The International Bureau shall, in accordance with the directions of the Assembly and in cooperation with the Executive Committee, make the preparations for the conferences of revision of the provisions of the Convention other than Articles 22 to 26.

(b) The International Bureau may consult with intergovernmental and international non-governmental organizations concerning preparations for conferences of revision.

¹ *British and Foreign State Papers*, vol. 74, p. 44; vol. 92, p. 807, and vol. 104, p. 116; *League of Nations, Treaty Series*, vol. LXXIV, p. 289, and vol. CXCII, p. 17; and p. 107 of this volume.

(c) The Director General and persons designated by him shall take part, without the right to vote, in the discussions at these conferences.

(8) The International Bureau shall carry out any other tasks assigned to it.

Article 25

(1) (a) The Union shall have a budget.

(b) The budget of the Union shall include the income and expenses proper to the Union, its contribution to the budget of expenses common to the Unions, and, where applicable, the sum made available to the budget of the Conference of the Organization.

(c) Expenses not attributable exclusively to the Union but also to one or more other Unions administered by the Organization shall be considered as expenses common to the Unions. The share of the Union in such common expenses shall be in proportion to the interest the Union has in them.

(2) The budget of the Union shall be established with due regard to the requirements of coordination with the budgets of the other Unions administered by the Organization.

(3) The budget of the Union shall be financed from the following sources:

- (i) contributions of the countries of the Union;
- (ii) fees and charges due for services performed by the International Bureau in relation to the Union;
- (iii) sale of, or royalties on, the publications of the International Bureau concerning the Union;
- (iv) gifts, bequests, and subventions;
- (v) rents, interests, and other miscellaneous income.

(4) (a) For the purpose of establishing its contribution towards the budget, each country of the Union shall belong to a class, and shall pay its annual contributions on the basis of a number of units fixed as follows:

Class I	25
Class II	20
Class III	15
Class IV	10
Class V	5
Class VI	3
Class VII	1

(b) Unless it has already done so, each country shall indicate, concurrently with depositing its instrument of ratification or accession, the class to which it wishes to belong. Any country may change class. If it chooses a lower class, the country must announce it to the Assembly at one of its ordinary sessions. Any such change shall take effect at the beginning of the calendar year following the session.

(c) The annual contribution of each country shall be an amount in the same proportion to the total sum to be contributed to the annual budget of the Union by all countries as the number of its units is to the total of the units of all contributing countries.

(d) Contributions shall become due on the first of January of each year.

(e) A country which is in arrears in the payment of its contributions shall have no vote in any of the organs of the Union of which it is a member if the amount of its arrears equals or exceeds the amount of the contributions due from it for the preceding two full years. However, any organ of the Union may allow such a country to continue to exercise its vote in that organ if, and as long as, it is satisfied that the delay in payment is due to exceptional and unavoidable circumstances.

(f) If the budget is not adopted before the beginning of a new financial period, it shall be at the same level as the budget of the previous year, in accordance with the financial regulations.

(5) The amount of the fees and charges due for services rendered by the International Bureau in relation to the Union shall be established, and shall be reported to the Assembly and the Executive Committee, by the Director General.

(6) (a) The Union shall have a working capital fund which shall be constituted by a single payment made by each country of the Union. If the fund becomes insufficient, an increase shall be decided by the Assembly.

(b) The amount of the initial payment of each country to the said fund or of its participation in the increase thereof shall be a proportion of the contribution of that country for the year in which the fund is established or the increase decided.

(c) The proportion and the terms of payment shall be fixed by the Assembly on the proposal of the Director General and after it has heard the advice of the Coordination Committee of the Organization.

(7) (a) In the headquarters agreement concluded with the country on the territory of which the Organization has its headquarters, it shall be provided that, whenever the working capital fund is insufficient, such country shall grant advances. The amount of these advances and the conditions on which they are granted shall be the subject of separate agreements,

in each case, between such country and the Organization. As long as it remains under the obligation to grant advances, such country shall have an *ex officio* seat on the Executive Committee.

(b) The country referred to in subparagraph (a) and the Organization shall each have the right to denounce the obligation to grant advances, by written notification. Denunciation shall take effect three years after the end of the year in which it has been notified.

(8) The auditing of the accounts shall be effected by one or more of the countries of the Union or by external auditors, as provided in the financial regulations. They shall be designated, with their agreement, by the Assembly.

Article 26

(1) Proposals for the amendment of Articles 22, 23, 24, 25, and the present Article, may be initiated by any country member of the Assembly, by the Executive Committee, or by the Director General. Such proposals shall be communicated by the Director General to the member countries of the Assembly at least six months in advance of their consideration by the Assembly.

(2) Amendments to the Articles referred to in paragraph (1) shall be adopted by the Assembly. Adoption shall require three-fourths of the votes cast, provided that any amendment of Article 22, and of the present paragraph, shall require four fifths of the votes cast.

(3) Any amendment to the Articles referred to in paragraph (1) shall enter into force one month after written notifications of acceptance, effected in accordance with their respective constitutional processes, have been received by the Director General from three fourths of the countries members of the Assembly at the time it adopted the amendment. Any amendment to the said Articles thus accepted shall bind all the countries which are members of the Assembly at the time the amendment enters into force, or which become members thereof at a subsequent date, provided that any amendment increasing the financial obligations of countries of the Union shall bind only those countries which have notified their acceptance of such amendment.

Article 27

(1) This Convention shall be submitted to revision with a view to the introduction of amendments designed to improve the system of the Union.

(2) For this purpose, conferences shall be held successively in one of the countries of the Union among the delegates of the said countries.

(3) Subject to the provisions of Article 26 which apply to the amendment of Articles 22 to 26, any revision of this Convention, including the Protocol Regarding Developing Countries, shall require the unanimity of the votes cast.

Article 28

(1) (a) Any country of the Union which has signed this Act may ratify it, and, if it has not signed it, may accede to it. Instruments of ratification and accession shall be deposited with the Director General.

(b) Any country of the Union may declare in its instrument of ratification or accession that its ratification or accession shall not apply:

- (i) to Articles 1 to 21 and the Protocol Regarding Developing Countries, or
- (ii) to Articles 22 to 26.

(c) If a country of the Union has already separately accepted the Protocol Regarding Developing Countries in accordance with Article 5 of such Protocol, its declaration under item (i) of the preceding subparagraph may relate only to Articles 1 to 20.

(d) Any country of the Union which, in accordance with subparagraphs (b) and (c), has excluded from the effects of its ratification or accession one of the two groups of provisions referred to in those subparagraphs may at any later time declare that it extends the effects of its ratification or accession to that group of provisions. Such declaration shall be deposited with the Director General.

(2) (a) Subject to the provisions of Article 5 of the Protocol Regarding Developing Countries, Articles 1 to 21 and the said Protocol shall enter into force, with respect to the first five countries of the Union which have deposited instruments of ratification or accession without making the declaration permitted by paragraph (1) (b) (i), three months after the deposit of the fifth such instrument of ratification or accession.

(b) Articles 22 to 26 shall enter into force, with respect to the first seven countries of the Union which have deposited instruments of ratification or accession without making the declaration permitted by paragraph (1) (b) (ii), three months after the deposit of the seventh such instrument of ratification or accession.

(c) Subject to the initial entry into force, pursuant to the provisions of subparagraphs (a) and (b), of each of the two groups of provisions referred to in paragraph (1) (b) (i) and (ii), and subject to the provisions of paragraph (1) (b), Articles 1 to 26 and the Protocol Regarding Developing Countries shall, with respect to any country of the Union, other than those referred to

in subparagraphs (a) and (b), which deposits an instrument of ratification or accession or any country of the Union which deposits a declaration pursuant to paragraph (1) (d), enter into force three months after the date of notification by the Director General of such deposit, unless a subsequent date has been indicated in the instrument or declaration deposited. In the latter case, this Act shall enter into force with respect to that country on the date thus indicated.

(d) The Protocol Regarding Developing Countries may be applied, pursuant to Article 5 thereof, prior to the entry into force of this Act, from the date of its signature.

(3) With respect to any country of the Union which deposits an instrument of ratification or accession, Articles 27 to 38 shall enter into force on the earlier of the dates on which any of the groups of provisions referred to in paragraph (1) (b) enters into force with respect to that country pursuant to paragraph (2) (a), (b) or (c).

Article 29

(1) Any country outside the Union may accede to this Act and thereby become a member of the Union. Instruments of accession shall be deposited with the Director General.

(2) (a) With respect to any country outside the Union which deposits its instrument of accession one month or more before the date of entry into force of any provisions of the present Act, this Act shall enter into force, unless a subsequent date has been indicated in the instrument of accession, on the date upon which provisions first enter into force pursuant to Article 28 (2) (a) or (b); provided that:

- (i) if Articles 1 to 21 do not enter into force on that date, such country shall, during the interim period before the entry into force of such provisions, and in substitution therefor, be bound by Articles 1 to 20 of the Brussels Act;
- (ii) if Articles 22 to 26 do not enter into force on that date, such country shall, during the interim period before the entry into force of such provisions, and in substitution therefor, be bound by Articles 21 to 24 of the Brussels Act.

If a country indicates a subsequent date in its instrument of accession, this Act shall enter into force with respect to that country on the date thus indicated.

(b) With respect to any country outside the Union which deposits its instrument of accession on a date which is subsequent to, or precedes by less than one month, the entry into force of one group of provisions of the

present Act, this Act shall, subject to the proviso of subparagraph (a), enter into force three months after the date on which its accession has been notified by the Director General, unless a subsequent date has been indicated in the instrument of accession. In the latter case, this Act shall enter into force with respect to that country on the date thus indicated.

(3) With respect to any country outside the Union which deposits its instrument of accession after the date of entry into force of the present Act in its entirety, or less than one month before such date, this Act shall enter into force three months after the date on which its accession has been notified by the Director General, unless a subsequent date has been indicated in the instrument of accession. In the latter case, this Act shall enter into force with respect to that country on the date thus indicated.

Article 30

(1) Subject to the possibilities of exceptions provided for in the following paragraph, in Articles 28 (1) (b) and 33 (2), and in the Protocol Regarding Developing Countries, ratification or accession shall automatically entail acceptance of all the clauses and admission to all the advantages of this Act.

(2) (a) Any country of the Union ratifying or acceding to this Act may retain the benefit of the reservations it has previously formulated on condition that it makes a declaration to that effect at the time of the deposit of its instrument of ratification or accession.

(b) Any country outside the Union may, in acceding to this Act, declare that it intends to substitute, temporarily at least, for Article 8 concerning the right of translation, the provisions of Article 5 of the Union Convention of 1886, as revised in Paris in 1896, on the clear understanding that the said provisions are applicable only to translation into the language or languages of the said country. Any country of the Union has the right to apply, in relation to the right of translation of works whose country of origin is a country availing itself of such a reservation, a protection which is equivalent to the protection granted by the latter country.

(c) Any country may withdraw such reservations at any time by notification addressed to the Director General.

Article 31

(1) Any country may declare in its instrument of ratification or accession, or may inform the Director General by written notification any time thereafter, that this Convention shall be applicable to all or part of those territories, designated in the declaration or notification, for the external relations of which it is responsible.

(2) Any country which has made such a declaration or given such a notification may, at any time, notify the Director General that this Convention shall cease to be applicable to all or part of such territories.

(3) (a) Any declaration made under paragraph (1) shall take effect on the same date as the ratification or accession in which it was included, and any notification given under such paragraph shall take effect three months after its notification by the Director General.

(b) Any notification given under paragraph (2) shall take effect twelve months after its receipt by the Director General.

Article 32

(1) The present Act shall, as regards the relations between the countries of the Union, and to the extent that it applies, replace the Berne Convention of September 9, 1886, and the subsequent Acts of revision. The Acts previously in force shall continue to be applicable, in their entirety or to the extent that the present Act does not replace them by virtue of the preceding sentence, in relations with countries of the Union which do not ratify or accede to this Act.

(2) Countries outside the Union which become party to this Act shall, subject to the provisions of paragraph (3), apply it with respect to any country of the Union not party to this Act or which, although party to this Act, has made a declaration pursuant to Article 28 (1) (b) (i). Such countries recognize that the said country of the Union, in its relations with them:

- (i) may apply the provisions of the most recent Act to which it is party, and
- (ii) has the right to adapt the protection to the level provided for by this Act.

(3) Any country which, in ratifying or acceding to the present Act, has made any or all of the reservations permitted under the Protocol Regarding Developing Countries may apply them in its relations with other countries of the Union which are not party to this Act or which, although party to this Act, have made a declaration as permitted by Article 28 (1) (b) (i), provided that the latter countries have accepted the application of the said reservations.

Article 33

(1) Any dispute between two or more countries of the Union concerning the interpretation or application of this Convention, not settled by negotiation, may, by any one of the countries concerned, be brought before the International Court of Justice by application in conformity with the Statute of the Court, unless the countries concerned agree on some other

method of settlement. The country bringing the dispute before the Court shall inform the International Bureau; the International Bureau shall bring the matter to the attention of the other countries of the Union.

(2) Each country may, at the time it signs this Act or deposits its instrument of ratification or accession, declare that it does not consider itself bound by the provisions of paragraph (1). With regard to any dispute between such country and any other country of the Union, the provisions of paragraph (1) shall not apply.

(3) Any country having made a declaration in accordance with the provisions of paragraph (2) may, at any time, withdraw its declaration by notification addressed to the Director General.

Article 34

After the entry into force of this Act in its entirety, a country may not accede to earlier Acts of this Convention.

Article 35

(1) This Convention shall remain in force without limitation as to time.

(2) Any country may denounce this Act by notification addressed to the Director General. Such denunciation shall constitute also denunciation of all earlier Acts and shall affect only the country making it, the Convention remaining in full force and effect as regards the other countries of the Union.

(3) Denunciation shall take effect one year after the day on which the Director General has received the notification.

(4) The right of denunciation provided by this Article shall not be exercised by any country before the expiration of five years from the date upon which it becomes a member of the Union.

Article 36

(1) Any country party to this Convention undertakes to adopt, in accordance with its constitution, the measures necessary to ensure the application of this Convention.

(2) It is understood that, at the time a country deposits its instrument of ratification or accession, it will be in a position under its domestic law to give effect to the provisions of this Convention.

Article 37

(1) (a) This Act shall be signed in a single copy in the French and English languages and shall be deposited with the Government of Sweden.

(b) Official texts shall be established by the Director General, after consultation with the interested Governments, in the German, Italian, Portuguese and Spanish languages, and such other languages as the Assembly may designate.

(c) In case of differences of opinion on the interpretation of the various texts, the French text shall prevail.

(2) This Act shall remain open for signature at Stockholm until January 13, 1968.

(3) The Director General shall transmit two copies, certified by the Government of Sweden, of the signed text of this Act to the Governments of all countries of the Union and, on request, to the Government of any other country.

(4) The Director General shall register this Act with the Secretariat of the United Nations.

(5) The Director General shall notify the Governments of all countries of the Union of signatures, deposits of instruments of ratification or accession and any declarations included in such instruments or made pursuant to Article 28 (1) (d), entry into force of any provisions of this Act, notifications of denunciation, and notifications pursuant to Article 31.

Article 38

(1) Until the first Director General assumes office, references in this Act to the International Bureau of the Organization or to the Director General shall be deemed to be references to the Bureau of the Union or its Director, respectively.

(2) Countries of the Union not bound by Articles 22 to 26 may, until five years after the entry into force of the Convention establishing the Organization, exercise, if they so desire, the rights provided under Articles 22 to 26 of this Act as if they were bound by those Articles. Any country desiring to exercise such rights shall give written notification to this effect to the Director General; this notification shall be effective on the date of its receipt. Such countries shall be deemed to be members of the Assembly until the expiration of the said period.

(3) As long as all the countries of the Union have not become Members of the Organization, the International Bureau of the Organization shall

also function as the Bureau of the Union, and the Director General as the Director of the said Bureau.

(4) Once all the countries of the Union have become Members of the Organization, the rights, obligations, and property of the Bureau of the Union shall devolve on the International Bureau of the Organization.

PROTOCOL REGARDING DEVELOPING COUNTRIES

Article 1

Any country regarded as a developing country in conformity with the established practice of the General Assembly of the United Nations which ratifies or accedes to the Act of this Convention of which this Protocol forms an integral part and which, having regard to its economic situation and its social or cultural needs, does not consider itself immediately in a position to make provision for the protection of all the rights as provided in the Act may, by a notification deposited with the Director General, at the time of making a ratification or accession, which includes Article 21 of the Act, declare that it will, for a period of the first ten years during which it is a party thereto, avail itself of any or all of the following reservations:

- (a) substitute for the term of fifty years referred to in paragraphs (1), (2) and (3) of Article 7 of this Convention a different term, provided that it shall not be less than twenty-five years; and substitute for the term of twenty-five years referred to in paragraph (4) of the said Article a different term, provided that it shall not be less than ten years;
- (b) substitute for Article 8 of this Convention the following provisions:
 - (i) authors of literary and artistic works protected by this Convention shall enjoy in countries other than the country of origin of their works the exclusive right of making and of authorizing the translation of their works throughout the term of protection of their rights in the original works. Nevertheless, the exclusive right of translation shall cease to exist if the author shall not have availed himself of it, during a term of ten years from the date of the first publication of the original work, by publishing or causing to be published, in one of the countries of the Union, a translation in the language for which protection is to be claimed;
 - (ii) if, after the expiration of a period of three years from the date of the first publication of a literary or artistic work, or of any longer period determined by national legislation of the developing coun-

try concerned, a translation of such work has not been published in that country into the national or official or regional language or languages of that country by the owner of the right of translation or with his authorization, any national of such country may obtain a non-exclusive license from the competent authority to translate the work and publish the work so translated in any of the national or official or regional languages in which it has not been published; provided that such national, in accordance with the procedure of the country concerned, establishes either that he has requested, and been denied, authorization by the proprietor of the right to make and publish the translation, or that, after due diligence on his part, he was unable to find the owner of the right. A license may also be granted on the same conditions if all previous editions of a translation in such language in that country are out of print;

- (iii) if the owner of the right of translation cannot be found, then the applicant for a license shall send copies of his application to the publisher whose name appears on the work and, if the nationality of the owner of the right of translation is known, to the diplomatic or consular representative of the country of which such owner is a national, or to the organization which may have been designated by the Government of that country. The license shall not be granted before the expiration of a period of two months from the date of the dispatch of the copies of the application;
- (iv) due provision shall be made by domestic legislation to assure to the owner of the right of translation a just compensation, to assure payment and transmittal of such compensation, subject to national currency regulations, and to assure a correct translation of the work;
- (v) the original title and the name of the author of the work shall be printed on all copies of the published translation. The license shall be valid only for publication of the translation in the territory of the country of the Union where it has been applied for. Copies so published may be imported and sold in another country of the Union if one of the national or official or regional languages of such other country is the same language as that into which the work has been so translated, and if the domestic law in such other country makes provision for such licenses and does not prohibit such importation and sale. Where the foregoing conditions do not exist, the importation and sale of such copies in a country of the

Union shall be governed by its domestic law and its agreements. The license shall not be transferable by the licensee;

- (vi) the license shall not be granted when the author has withdrawn from circulation all copies of the work;
 - (vii) should, however, the author avail himself of the right under subparagraph (i) above during the term of ten years from the date of first publication, the license shall terminate from the date on which the author publishes or causes to be published his translation in the country where the license has been granted, provided, however, that any copies of the translation already made before the license is terminated may continue to be sold;
 - (viii) should, however, the author not avail himself of the right under subparagraph (i) above during the said term of ten years, compensation under the non-exclusive license referred to above shall cease to be due for any uses made after the expiry of such term;
 - (ix) should the author be entitled to exclusive translation rights in a country by having published or caused to be published a translation of the work in that country within ten years from the date of first publication, but should thereafter during the term of the author's copyright in the work all editions of the authorized translation in that country be out of print, then a non-exclusive license to translate the work may be obtained from the competent authority in the same manner and subject to the same conditions as are provided with respect to the non-exclusive license referred to in subparagraphs (ii) to (vi) above, but subject to the provisions of subparagraph (vii) above;
- (c) apply the provisions of Article 9 (1) of this Convention subject to the following provisions:
- (i) if, after the expiration of a period of three years from the date of the first publication of a literary or artistic work, or of any longer period determined by national legislation of the developing country concerned, such work has not been published in that country in the original form in which it was created, by the owner of the right of reproduction or with his authorization, any national of such country may obtain a non-exclusive license from the competent authority to reproduce and publish such work for educational or cultural purposes; provided that such national, in accordance with the procedure of the country concerned, establishes either that he has requested, and been denied, authorization by the proprietor of the right to reproduce and publish such work for educational or

cultural purposes, or that, after due diligence on his part, he was unable to find the owner of the right. A license may also be granted on the same conditions if all previous editions of such work in its said original form in that country are out of print;

- (ii) if the owner of the right of reproduction cannot be found, then the applicant for a license shall send copies of his application to the publisher whose name appears on the work and, if the nationality of the owner of the right of reproduction is known, to the diplomatic or consular representative of the country of which such owner is a national, or to the organization which may have been designated by the Government of that country. The license shall not be granted before the expiration of a period of two months from the date of the dispatch of the copies of the application;
- (iii) due provision shall be made by domestic legislation to assure to the owner of the right of reproduction a just compensation, to assure payment and transmittal of such compensation, subject to national currency regulations, and to assure an accurate reproduction of the work;
- (iv) the original title and the name of the author of the work shall be printed on all copies of the published reproduction. The license shall be valid only for publication in the territory of the country of the Union where it has been applied for. Copies so published may be imported and sold in another country of the Union for educational or cultural purposes if the domestic law in such other country makes provision for such licenses and does not prohibit such importation and sale. Where the foregoing conditions do not exist, the importation and sale of such copies in a country of the Union shall be governed by its domestic law and its agreements. The license shall not be transferable by the licensee;
- (v) the license shall not be granted when the author has withdrawn from circulation all copies of the work;
- (vi) should, however, the author avail himself of the right to reproduce the work, the license shall terminate from the date on which the author publishes or causes to be published his work in its said original form in the country where the license has been granted, provided, however, that any copies of the work already made before the license is terminated may continue to be sold;
- (vii) should the author publish or cause to be published his work in its said original form in a country, but should thereafter during the term of the author's copyright in the work all authorized editions in

such original form in that country be out of print, then a non-exclusive license to reproduce and publish the work may be obtained from the competent authority in the same manner and subject to the same conditions as are provided with respect to the non-exclusive license referred to in subparagraphs (i) to (v) above, but subject to the provisions of subparagraph (vi) above;

- (d) substitute for paragraphs (1) and (2) of Article 11*bis* of this Convention the following provisions:
- (i) authors of literary and artistic works shall enjoy the exclusive right of authorizing the broadcasting of their works and the communication to the public of the broadcast of the works if such communication is made for profit-making purposes;
 - (ii) the national legislations of the countries of the Union may regulate the conditions under which the right mentioned in the preceding subparagraph shall be exercised, but the effect of those conditions will be strictly limited to the countries which have put them in force. Such conditions shall not in any case prejudice the moral rights of the author, nor the right which belongs to the author to obtain an equitable remuneration which shall be fixed, failing agreement, by the competent authority;
- (e) reserve the right, exclusively for teaching, study and research in all fields of education, to restrict the protection of literary and artistic works, provided due provision shall be made by domestic legislation to assure to the author a compensation which conforms to standards of payment made to national authors; the payment and transmittal of such compensation shall be subject to national currency regulations. Copies of a work published pursuant to reservations under this paragraph may be imported and sold in another country of the Union for purposes as aforesaid if that country has invoked the said reservations and does not prohibit such importation and sale. Where the foregoing conditions do not exist, the importation and sale of such copies in a country of the Union which cannot take advantage of this Protocol are prohibited in the absence of agreement of the author or his successor in title.

Article 2

Any country which no longer needs to maintain any or all of the reservations made in accordance with Article 1 of this Protocol shall withdraw such reservation or reservations by notification deposited with the Director General.

Article 3

Any country which has made reservations in accordance with Article 1 of this Protocol, and which at the end of the period of ten years prescribed therein, having regard to its economic situation and its social or cultural needs, still does not consider itself in a position to withdraw the reservations under the said Article 1, may continue to maintain any or all of the reservations until it ratifies or accedes to the Act adopted by the next revision conference of this Convention.

Article 4

If, in conformity with the established practice of the General Assembly of the United Nations, a country should cease to be regarded as a developing country, the Director General shall give notification of such cessation to the country concerned and to all of the other countries of the Union. At the expiry of a period of six years from the date of such notification the said country shall no longer have the right to maintain any of the reservations under this Protocol.

Article 5

(1) Any country of the Union may declare, as from the signature of this Convention, and at any time before becoming bound by Articles 1 to 21 of this Convention and by this Protocol,

- (a) in the case of a country referred to in Article 1 of this Protocol, that it intends to apply the provisions of this Protocol to works whose country of origin is a country of the Union which admits the application of the reservation under the Protocol, or
- (b) that it admits the application of the provisions of the Protocol to works of which it is the country of origin by countries which, on becoming bound by Articles 1 to 21 of this Convention and by this Protocol, or on making a declaration of application of this Protocol by virtue of the provision of subparagraph (a), have made reservations permitted under this Protocol.

(2) The declaration shall be made in writing and shall be deposited with the Director General. The declaration shall become effective from the date it is deposited.

Article 6

Any country which is bound by the provisions of this Protocol and which has made a declaration or notification under Article 31 (1) of this

Convention in respect of territories which, on the date of the signature of this Convention, are not responsible for their external relations, and the situation of which can be regarded as analogous to that of the countries referred to in Article 1 of this Protocol, may notify the Director General that the provisions of this Protocol shall apply to all or part of those territories and may in such notification declare that any such territory will avail itself of any or all of the reservations permitted by this Protocol.

IN WITNESS WHEREOF, the undersigned, being duly authorized thereto, have signed this Act.

DONE at Stockholm, on July 14, 1967.

Pour l'Afrique du Sud :
For South Africa:

T. SCHOEMAN

Pour l'Argentine :
For Argentina:

Pour l'Australie :
For Australia:

Pour l'Autriche :
For Austria:

DR. ROBERT DITTRICH

Pour la Belgique :
For Belgium:

B^{on} F. COGELS

Pour le Brésil :
For Brazil:

Pour la Bulgarie¹ :
For Bulgaria:²

V. CHIVAROV
11.I.1968 g.

La République populaire de Bulgarie fait une réserve sur les dispositions de l'article 33, alinéa 1, de la Convention et une déclaration sur les dispositions du Protocole relatif aux pays en voie de développement exprimées dans la note verbale sub. n° 30 du 11 janvier 1968 de l'Ambassade de Bulgarie à Stockholm présentée au Ministère des affaires étrangères du Royaume de Suède³.

¹ Voir p. 301 du présent volume pour le texte des réserves et déclarations faites lors de la signature.

² See p. 301 of this volume for the texts of the reservations and declarations made upon signature.

³ [Translation — Traduction] 11 January 1968. The People's Republic of Bulgaria makes a reservation concerning the provisions of article 33 (1) of the Convention and a declaration concerning the provisions of the Protocol regarding Developing Countries, which appear in note verbale No. 30 of 11 January 1968 from the Bulgarian Embassy in Stockholm addressed to the Ministry of Foreign Affairs of the Kingdom of Sweden.

Pour le Cameroun :
For Cameroon:

EKANI

Pour le Canada :
For Canada:

Pour Ceylan :
For Ceylon:

Pour Chypre :
For Cyprus:

Pour le Congo (Brazzaville) :
For the Congo (Brazzaville):

Pour le Congo (République démocratique du) :
For the Congo (Democratic Republic of):

G. MULENDA

Pour la Côte d'Ivoire :
For the Ivory Coast:

BILE

Pour le Dahomey :
For Dahomey:

Pour le Danemark :
For Denmark:

W. WEINCKE

Pour l'Espagne :
For Spain:

J. F. ALCOVER
ELECTO J. GARCÍA TEJEDOR

Pour la Finlande :
For Finland:

PAUL GUSTAFSSON

Pour la France :
For France:

B. DE MENTHON

Pour le Gabon :
For Gabon:

S. F. OYOUÉ

Pour la Grèce :
For Greece:

J. A. DRACOULIS

Pour la Haute-Volta :
For the Upper Volta:

Pour la Hongrie :
For Hungary:

ESZTERGÁLYOS
12/1/1968 Subject to ratification.¹

Pour l'Inde :
For India:

SHER SINGH
R. GAE

¹ Sous réserve de ratification.

Pour l'Irlande :
For Ireland:

Subject to ratification.¹ 12 January 1968
VALENTIN IREMONGER

Pour l'Islande :
For Iceland:

ARNI TRYGGVASON

Pour Israël :
For Israel:

Z. SHER
G. GAVRIELI

Pour l'Italie :
For Italy:

CIPPICO

Pour le Japon :
For Japan:

M. TAKAHASHI
K. ADACHI

Pour le Liban :
For Lebanon:

Pour le Liechtenstein :
For Liechtenstein:

MARIANNE MARXER

Pour le Luxembourg :
For Luxembourg:

J. P. HOFFMANN

Pour Madagascar :
For Madagascar:

RATOVONDRIAKA

¹ Sous réserve de ratification.

Pour le Mali :
For Mali:

Pour le Maroc :
For Morocco:

H'SSAINE

Pour le Mexique :
For Mexico:

Ad referendum
E. ROJAS Y BENAVIDES

Pour Monaco :
For Monaco:

J. M. NOTARI
G. STRASCHNOV

Pour le Niger :
For Niger:

A. WRIGHT

Pour la Norvège :
For Norway:

Subject to ratification.¹
JENS EVENSEN
B. STUEVOLD LASSEN

Pour la Nouvelle-Zélande :
For New Zealand:

Pour le Pakistan :
For Pakistan:

Pour les Pays-Bas :
For the Netherlands:

¹ Sous réserve de ratification.

Pour les Philippines :
For the Philippines:

LAURO BAJA

Pour la Pologne¹ :
For Poland:²

M. KAJZER
10 janvier 1968

Sous réserve de ratification ultérieure et avec la réserve ainsi que la déclaration faites dans la note du 10 janvier 1968 de l'Ambassade de la République populaire de Pologne à Stockholm³.

Pour le Portugal :
For Portugal:

ADRIANO DE CARVALHO
JOSÉ DE OLIVEIRA ASCENSÃO
RUY ALVARO COSTA DE MORAIS SERRÃO

Pour la République fédérale d'Allemagne :
For the Federal Republic of Germany:

EUGEN ULMER

Pour la Roumanie :
For Romania:

Avec la réserve prévue par l'alinéa 2 de l'article 33⁴.

C. STANESCU
T. PREDA

Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
For the United Kingdom of Great Britain and Northern Ireland:

Pour le Saint-Siège :
For the Holy See:

GUNNAR STERNER

¹ Voir p. 301 du présent volume pour le texte des réserves et déclarations faites lors de la signature.

² See p. 301 of this volume for the texts of the reservations and declarations made upon signature.

³ [Translation—Traduction] 10 January 1968. Subject to subsequent ratification and with the reservation and declaration in the note of 10 January 1968 from the Embassy of the Polish People's Republic in Stockholm.

⁴ Subject to the reservation provided for in article 33, paragraph 2.

Pour le Sénégal :
For Senegal:

A. SECK

Pour la Suède :
For Sweden:

HERMAN KLING

Pour la Suisse :
For Switzerland:

HANS MORF
JOSEPH VOYAME

Pour la Tchécoslovaquie :
For Czechoslovakia:

Pour la Thaïlande :
For Thailand:

Pour la Tunisie :
For Tunisia:

M. KEDADI

Pour la Turquie :
For Turkey:

Pour la Yougoslavie :
For Yugoslavia:

A. JELIĆ

Pour l'Uruguay :
For Uruguay:

RESERVATIONS AND DECLARATIONS MADE UPON SIGNATURE

RÉSERVES ET DÉCLARATIONS FAITES LORS DE LA SIGNATURE

BULGARIA

BULGARIE

[TRANSLATION — TRADUCTION]

Reservation

The People's Republic of Bulgaria does not consider itself bound by the provisions of article 33 (1) concerning the compulsory jurisdiction of the International Court of Justice.

Any dispute between the countries of the Union concerning the interpretation or application of the Convention, not settled by negotiation, may be brought before the International Court of Justice only if the parties to the dispute have previously given their formal assent to this procedure in each specific case.

Declaration

The People's Republic of Bulgaria declares that it will admit the application of the provisions of the Protocol regarding Developing Countries to works of which it is the country of origin in respect of those Developing Countries which, on becoming bound by article 5 (1) (a), have made reservations permitted under the Protocol.

POLAND

[TRANSLATION — TRADUCTION]

Reservation

In signing the present Convention, the Polish People's Republic declares that it does not consider itself bound by

Réserve

« La République populaire de Bulgarie ne se considère pas liée par les dispositions de l'article 33, alinéa 1, relatives à la juridiction obligatoire de la Cour internationale de Justice.

« Tout différend entre les pays de l'Union concernant l'interprétation ou l'application de la Convention qui ne sera pas réglé par voie de négociation peut être porté devant la Cour internationale de Justice uniquement si les parties au différend ont donné à cette fin leur accord préalable formel pour chaque cas concret. »

Déclaration

« La République populaire de Bulgarie déclare qu'elle admettra l'application des dispositions du Protocole relatif aux pays en voie de développement par rapport aux œuvres dont elle est le pays d'origine, à l'égard de ces pays en voie de développement, qui, se liant par l'article 5.1, a, ont fait les réserves autorisées par le Protocole. »

POLOGNE

Réserve

« En signant la présente Convention, la République populaire de Pologne déclare qu'elle ne se considère pas liée

the provisions of article 33 (1) concerning the compulsory jurisdiction of the International Court of Justice.

[TRANSLATION¹ — TRADUCTION²]

Declaration

The provisions of article 31 of the Berne Convention, giving member States the right to extend the effects of the said Convention to the territories for the external relations of which they are responsible, are out-of-date and contrary to Resolution No. 1514/XV³ passed by the General Assembly of the UN on December 14, 1960.

par les dispositions de l'alinéa 1 de l'article 33 concernant la juridiction obligatoire de la Cour internationale de Justice. »

Déclaration

« Les dispositions de l'article 31 de la Convention de Berne prévoyant les droits pour les Etats membres d'étendre le champ d'application de ladite Convention sur les territoires pour lesquels ils assument la responsabilité des relations extérieures sont surannées et contraires à la Résolution de l'Assemblée générale de l'ONU du 14 décembre 1960, n° 1514/XV⁴. »

RESERVATIONS AND DECLARATIONS MADE UPON RATIFICATION

PAKISTAN

“The Government of Pakistan have decided to accede to the Revised Act of the Berne Convention and the Protocol for the Developing Countries with the exception of the reservations provided in paragraph (a) of article (I) of the said Protocol. Acceptance of reservations in article I (b), (c), (d) and (e) thereof will be for a period of ten years in the first instance.”

RÉSERVES ET DÉCLARATIONS FAITES LORS DE LA RATIFICATION

PAKISTAN

[TRADUCTION² — TRANSLATION¹]

Le Gouvernement du Pakistan a décidé d'adhérer à l'Acte révisé de la Convention de Berne et au Protocole relatif aux pays en voie de développement, à l'exception des réserves prévues par l'alinéa a de l'article premier dudit Protocole. L'acceptation des réserves prévues par l'article I, b, c, d et e du Protocole s'entend pendant une première période de dix ans.

¹ Translation supplied by the World Intellectual Property Organization.

² Traduction fournie par l'Organisation mondiale de la propriété intellectuelle.

³ United Nations, *Official Records of the General Assembly, Fifteenth Session, Supplement No. 16* (A/4684), p. 66.

⁴ Nations Unies, *Documents officiels de l'Assemblée générale, quinzième session, Supplément n° 16* (A/4684), p. 70.

ROMANIA

ROUMANIE

[TRANSLATION¹ — TRADUCTION²]*Reservation*

The Socialist Republic of Rumania declares, in conformity with the provisions of article 33, paragraph (2), of the Convention, that it does not consider itself bound by the provisions of paragraph (1) of that article.

The opinion of the Socialist Republic of Rumania is that disputes concerning the interpretation or application of the Convention can be brought before the International Court of Justice only with the consent of the parties concerned, in each particular case.

Declarations

(a) The Council of State of the Socialist Republic of Rumania declares, in conformity with article 7, paragraph (7), of the Convention, that it intends to maintain the provisions of the national legislation of the Socialist Republic of Rumania in force at the time of signature of the Convention and relating to the term of protection.

(b) The Council of State of the Socialist Republic of Rumania considers that the maintenance of the state of dependence of certain territories to which reference is made in article 31 of the Convention is not in accordance with the declaration on the grant of independence to colonial countries and peoples, adopted by the General Assembly of the United Nations on December 14, 1960, by Resolution 1514 (XV),³ in which is stressed the need to

Réserve

« La République socialiste de Roumanie déclare, conformément aux dispositions de l'article 33, alinéa 2, de la Convention, qu'elle ne se considère pas liée par les dispositions de l'alinéa 1 de cet article.

« La position de la République socialiste de Roumanie est que les différends concernant l'interprétation ou l'application de la Convention pourront être soumis à la Cour internationale de Justice seulement avec le consentement des parties en litige, dans chaque cas particulier. »

Déclarations

« a) Le Conseil d'Etat de la République socialiste de Roumanie déclare, conformément à l'article 7, alinéa 7, de la Convention, qu'il entend maintenir les dispositions de la législation nationale de la République socialiste de Roumanie en vigueur au moment de la signature de la Convention en ce qui concerne la durée de la protection.

« b) Le Conseil d'Etat de la République socialiste de Roumanie estime que le maintien de l'état de dépendance de certains territoires auxquels se réfère la réglementation de l'article 31 de la Convention n'est pas en concordance avec la Déclaration sur l'octroi de l'indépendance aux pays et aux peuples coloniaux, adoptée par l'Assemblée générale de l'Organisation des Nations Unies le 14 décembre 1960, par la Résolution 1514 (XV)¹, par laquelle il est proclamé la nécessité de

¹ Translation supplied by the World Intellectual Property Organization.

² Traduction fournie par l'Organisation mondiale de la propriété intellectuelle.

³ United Nations, *Official Records of the General Assembly, Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

¹ Nations Unies, *Documents officiels de l'Assemblée générale, quinzième session, Supplément n° 16 (A/4684)*, p. 70.

bring an end rapidly and unconditionally to colonialism in all its forms and manifestations.

mettre fin d'une manière rapide et sans conditions au colonialisme sous toutes ses formes et dans toutes ses manifestations. »

*SENEGAL*¹

[TRANSLATION² — TRADUCTION³]

With reference to articles 1 and 5 of the Protocol Regarding Developing Countries, which forms an integral part of the Stockholm Act of the Berne Convention for the Protection of Literary and Artistic Works, the Government of Senegal intends to apply the provisions of the said Protocol to works whose country of origin is a member country of the Berne Union which has become bound by articles 1 to 21 of the said Act and by the Protocol, or which admits such an application, in accordance with the aforesaid article 5.

SWEDEN

“With reference to article 5 (1) (b) of the Protocol regarding Developing Countries of July 14, 1967, annexed to the Stockholm Act of the Berne Convention for the Protection of Literary and Artistic Works, . . . Sweden admits the application of the provisions of the said Protocol to works of which it is the country of origin by countries which, on becoming bound by articles 1 to 21 of the Stockholm Act of the Berne Convention and by the Protocol, or on making a declaration of application of the Protocol, by virtue of the provision of its article 5 (1) (a), have made reservations permitted under the Protocol.”

*SÉNÉGAL*¹

« Se référant aux articles 1 et 5 du Protocole relatif aux pays en voie de développement, formant partie intégrante de l'Acte de Stockholm de la Convention de Berne pour la protection des œuvres littéraires et artistiques, le Gouvernement du Sénégal entend appliquer les dispositions de ce Protocole aux œuvres dont le pays d'origine est un pays membre de l'Union de Berne qui sera devenu lié par les articles 1 à 21 dudit Acte et par le Protocole, ou qui admettra une telle application, conformément à l'article 5 précité. »

SUÈDE

[TRADUCTION³ — TRANSLATION²]

Conformément à l'article 5.1, *b*, du Protocole relatif aux pays en voie de développement du 14 juillet 1967, annexé à l'Acte de Stockholm de la Convention de Berne pour la protection des œuvres littéraires et artistiques, . . . la Suède admet l'application des dispositions dudit Protocole aux œuvres dont il est le pays d'origine, par les pays qui, en devenant liés par les articles 1 à 21 de l'Acte de Stockholm de la Convention de Berne et par le Protocole, ou en faisant une déclaration d'application du Protocole en vertu de la disposition de son article 5.1, *a*, ont fait les réserves permises selon le Protocole.

¹ The declaration came into effect on 14 November 1967, the date of its deposit, in accordance with article 5 (2) of the Protocol — La déclaration a pris effet le 14 novembre 1967, date à laquelle elle a été déposée, conformément à l'alinéa 2 de l'article 5 du Protocole.

² Translation supplied by the World Intellectual Property Organization.

³ Traduction fournie par l'Organisation mondiale de la propriété intellectuelle.